

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE  
BENCH, AT PUNE**

Original Application No.03 of 2023 WZ.

**Sandip S. Jadhav-----} Applicants.**

**Vs**

**State of Maharashtra & Others. -----} Respondents.**

With

Original Application No.79 of 2023 WZ.

**Dr. Pramod s/o Eknathrao Jadhav & Ors ----- } Applicants.**

**Vs**

**State of Maharashtra & Others. -----} Respondents**

With

Original Application No.53 of 2023 WZ.

**Sanjay K. Navgire & Ors ----- } Applicants.**

**Vs**

**State of Maharashtra & Others. -----} Respondents**

**AFFIDAVIT ON BEHALF OF JOINT COMMITTEE AS PER ORDER PASSED BY  
ORDER NGT DATED 05.02.2025**

I, Achyut Sheshrao Nandvate, the Sub-Regional Officer, Chhatrapati Sambhaji Nagar, Maharashtra Pollution Control Board (R.No.3) is filing this Affidavit on behalf of Joint Committee constituted by Hon"ble NGT (vide order dated 23/01/2023) as under-



1. I say and submit that It was instructed by Joint Committee during VC meeting convened on dated 9<sup>th</sup> April 2025 that MPCB office Chhatrapati Sambhajinagar shall call investigation report from the Local Police Station and action taken thereon. Accordingly, a letter was sent to The Police Inspector , Vadod Bazaar police station, Tal : Phulambri with request to submit detailed Investigation report & action taken report (ATR) about incidence of disposal of Chemicals / Spent wash at gat no. 144 at pathri, Tal Phulambri & news article about the same was published in Nes paper " Dainik Lokmat " on 31/08/2018. The copy of letter is enclosed and marked as an **Annexure A- 1**
2. I say and submit that Police Officer,Vadodbazar Police station vide letter dated 05/06/2025 have submitted report about investigation & action taken report (ATR) about incidence of disposal of Chemicals / Spent wash at gat no. 144 at pathri, Tal Phulambri, Dist : Chhatrapati Sambhajinagar . The copy of report by Police station enclosed and marked as an **Annex. A-2**. The report received from Police station was communicated to members of Joint Committee for their information & ready reference vide email dated 9<sup>th</sup> July 2025. The copy of report by Police station, Vadod bazaar is enclosed and marked as an **Annex. A-3**
3. I say and submit that Police Officer,Vadodbazar Police station vide letter dated 05/06/2025 have submitted FIR was filed by farmer Shri. Sheshrao Gnyanuba Jadhav age 65 on dated 22/07/2019 stating that incidence of disposal of Chemicals / Spent wash at gat no. 144 at pathri, Tal Phulambri occurred thereby which contaminated nearby well water thereby endangering life of nearby farmers & their pet animals. The matter was investigated & FIR registered against accused 1. Dwarkadas Yeashwant Pathrikar , 2. Yogesh Uttamrao Pathrikar & 3. Varun Dwarkadas Pathrikar as per C.R. No. 169/2019 under section 277,278,284,34 with IPC sections 3(1), C(X) 3(2)(V)(VA) with SC & ST ( Prevention of Atrocities ) Act 1989. The matter was investigated in detail by Sub Divisional Police Officer Chhatrapati Sambhajinagar & chargesheet filed against accused bearing special case no. 206 / 2021 in Hon'ble JMFC on 12/07/2021. The matter is scheduled for hearing on August 18<sup>th</sup> 2025.
4. I say and submit that, Joint committee submitted report about various points observed by Hon'ble NGT vide email dated August 1<sup>st</sup> 2025. The scanned copy of the Email along with attachments thereto are enclosed and marked as an **Annexure A-4** collectively. The clarification by Joint Committee about



various points raised by Hon'ble NGT is reproduced as below:

- 4.1.** The incidence of disposal of Chemicals was occurred in 2018 & the site of incidence was visited by Joint Committee after five years in year 2023. Joint committee specifically observed that no spread of Spent Wash/ Spent Wash Sludge on the agricultural land under reference for the period from January 2018 to June 2018 was observed during their site visit. Therefore, the Joint Committee has rightly made the recommendations on the basis of not only visual observations but also on the basis of monitoring and analysis done at the above Gat Nos., where the results of samples of BOD and COD were found to be exceeding the standards prescribed for those parameters. Hence, it was also recommended that some remedial measures will have to be taken by conducting a detail study through institutes like Mahatma Phule Krishi Vidyapeeth, Rahuri / Major Government Engineering Collages/ Institutes to prepare DPR for remediation of the contaminated ground water at aforesaid 3 Gat Nos. [Point No. (III) concluding para].
- 4.2.** MPCB, Regional Officer-Aurangabad had issued Show cause Notice vide dated 11/09/2018 to M/s Radico NV Distilleries Maharashtra Ltd., MIDC Shendra, Chhatrapati Sambhaji Nagar on the grounds that the spent wash/spent wash sludge was disposed outside the factory premises thereby violating the consent conditions. However, it is observed from the reply submitted by the industry vide dated 21/09/2018 to MPCB that the industry had denied about their involvement w.r.t. disposal of alleged spent wash/spent wash sludge on the Gat no. 144.
- 4.3.** Thereafter, MPCB issued directions u/s 33 A of the Water (Prevention & Control of Pollution) Act; 1974 and u/s 31 A of Air (Prevention & Control of Pollution) Act, 1981 vide dated 21/10/2018 to shift the contaminated soil from Gat no. 144 to the composting facility of the industry.
- 4.4.** The Joint Committee submit that M/s Radico NV Distilleries Maharashtra Ltd., MIDC Shendra, Chhatrapati Sambhaji Nagar have lifted 464 MT of contaminated soil (through 06 no. of trucks, total trips covered 29 nos. and quantity lifted in each trip is about 16 MT) from Gat No.144 to their existing bio-compost facility for processing. Therefore, the Respondent- Industry has already taken measures as directed by the MPCB in its directions dated 21.10.2018 to shift the





contaminated soil from Gat No.144.

4.5. The Joint Committee clarifies that there is no substantial evidence about involvement of M/s Radico NV Distilleries Maharashtra Ltd., MIDC Shendra, Chhatrapati Sambhaji Nagar in the incidence of disposal of alleged spent wash/spent wash sludge on the Gat no. 144. Industry vide letter dated 21/09/2018 to MPCB that the industry had denied about their involvement w.r.t. disposal of alleged spent wash to the land in question & Documents produced before us couldn't establish substantial evidence about the same. Therefore, it would be appropriate to call investigation reports of local police station & responsible for incidence can be identified.



4.6. The Joint Committee clarifies that Environmental Compensation of Rs. 22,75,000/- shall be recovered from Accused responsible for incidence based on report submitted by Local Police station at Vadodbazar, Tal : Phulambri, Dist : Chhatrapati Sambhajnagar.

The above clarification is submitted on behalf of Joint Committee in compliance of directions issued by this Hon'ble Tribunal dated 16.04.2025.

Solemnly affirmed on this 4<sup>th</sup> Day of August 2025 at Chhatrapati Sambhajnagar.

For and on behalf of  
Maharashtra Pollution Control Board (R.No.3)

NOTED AND REGISTERED

SERIAL NUMBER 2/25

Date 04/08/2025

*(Signature)*

(Achyut Sheshrao Nandvate)

Sub-Regional Officer, Chh. Sambhaji Nagar

AFFIDAVIT

Solemnly affirmed before me by  
by Shri/Smt. Achyut sheshrao Nundvate Age 5 years  
R/o CSN occ: Services  
Tq. CSN Dist CSN  
Who identified by \_\_\_\_\_  
Whom He/She is personally known.

*(Signature)*

Adv. Vidya Takalkar  
Notary Govt. of India  
Pune Dist. Maharashtra

04 AUG 2025

BEFORE ME

*(Signature)*

04/08/2025

ADV.VIDYA TAKALKAR  
NOTARY GOVT. OF INDIA  
PUNE DIST. MAHARASHTRA  
REG.NO.46226



Annexure - A1

| <b>MAHARASHTRA POLLUTION CONTROL BOARD</b>   |   |  |
|--|---|--|
| Tel.No. (0240) 2993004   | <br>"Your Service is our Duty" | Sub-Regional Office, Paryavaran Bhavan,<br>A-4/1, MIDC Area, Chikalthana,<br>Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road,<br>Chhatrapati Sambhajinagar-<br>Pin Code-431 210 |
| Mail id- <a href="mailto:rochhatrapatisambhajinagar1@mpcb.gov.in">rochhatrapatisambhajinagar1@mpcb.gov.in</a> & <a href="mailto:rochhatrapatisambhajinagar@mpcb.gov.in">rochhatrapatisambhajinagar@mpcb.gov.in</a> |   |  |
| No. MPCB/SRO/CSN/952/2025  |   | Date: - 11 / 04/2025   |

To,  
 The Police Inspector,  
 Vadod Bazaar Police Station,  
 Tal. Phulambri, Dist. Chhatrapati Sambhajinagar.

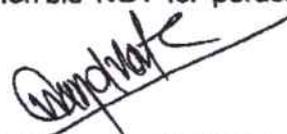
**Sub :-** Action taken Report (ATR) in respect of incidence occurred in the Month of August 2018 about disposal of Chemicals /spent wash at Gat no. 144 at Pathri, Tal. Phulambri, Dist. Chhatrapati Sambhajinagar

**Ref:-** 1) Application bearing number MAS/6832/2018 was filed by Shri. Sheshrao Gyanu Jadhav in State Human Rights Commission  
 2) News article published in the Dainik Lokmat vide dated 31/08/2018.  
 3) Order Issued by Hon'ble NGT dated 05/02/2025 in the matter OA NO.03 OF 2023 (WZ), 79 OF 2023 (WZ) & 53 OF 2023 (WZ).

Please find attachment herewith Order Issued by Hon'ble NGT dated 05/02/2025 in the matter OA NO.03 OF 2023 (WZ), 79 OF 2023 (WZ) & 53 OF 2023 (WZ) about the incidence of disposal of chemicals/spent wash at Gat no. 144 at Pathri, Tal. Phulambri, Dist. Chhatrapati Sambhajinagar and subsequent contamination of nearby well water, farms including death of domestic animals. In this matter, news article was published in Dainik Lokmat vide dated 31/08/2018 & application bearing number MAS/6832/2018 was filed by Shri. Sheshrao Gyanu Jadhav in Maharashtra State Human Rights Commission.

In this context, Joint Committee appointed by Hon'ble NGT instructed to obtain Action taken Report (ATR) in above matter from Police Station Vadodbazar, tal Phulambri, Dist Chhatrapati Sambhajinagar. Therefore, you are hereby requested to submit detailed Investigation & action taken report (ATR) about above mentioned incidence so that the said report shall be submitted to Hon'ble NGT for perusal & further orders accordingly.

Please treat it on PRIORITY.

  
**Sub-Regional Officer,  
 M.P.C.B. Chh. Sambhajinagar**

Copy Submitted to-

1. Joint Director (WPC), MPC Board, Sion, Mumbai.
2. Regional Officer, M.P.C.B. Office, Chhatrapati Sambhajinagar.

**Translated in to English**

**No. Pollution/ ATR Information/ 169/2019/2025-525 Police station Vadod Bazaar**

**Date : 05/06/2025**

To,

Sub Regional Officer,

Maharashtra Pollution Control Board ,

Chh. Sambhajinagar

**Sub :** Information pertaining to Crime. Registered . No. 169/2019 at Vadod Bazaar Police Station, Tal : Phulambri,

Dist : Chhatrapati Sambhajinagar

**Ref :** MPCB letter No. MPCB/SRO-CSN/952/2025 dated 11/04/2025

Sir,

First Inquiry Report (FIR) was filed in the name of farmer Shri. Sheshrao Gnyanuba Jadhav age 65 on dated 22/07/2019 stating that incidence of disposal of Chemicals / Spent wash at gat no. 144 at pathri, Tal Phulambri occurred thereby which contaminated nearby well water thereby endangering life of nearby farmers & their pet animals.

The matter was investigated & crime registered against accused 1. Dwarkadas Yeashwant Pathrikar , 2. Yogesh Uttamrao Pathrikar & 3. Varun Dwarkadas Pathrikar as per C.R. No. 169/2019 under section 277,278,284,34 with IPC sections 3(1), C(X) 3(2)(V)(VA) with SC & ST ( Prevention of Atrocities ) Act 1989.

The matter was investigated in detail by Sub Divisional Police Officer Chhatrapati Sambhajinagar & chargesheet filed against accused bearing special case no. 206 / 2021 in Hon'ble JMFC on 12/07/2021. The matter is scheduled for hearing on August 18th 2025.

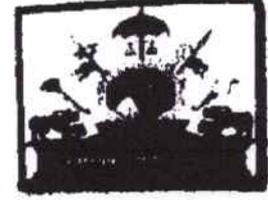
This is submitted for your information.

**(Sunil Ingle)**  
**Asst. Police Inspector**  
**Police station Vadod Bazaar**

250605-FTS-0106



पोलीस ठाणे वडोद बाजार,  
खाभागाव फाटा, छत्रपती संभाजीनगर ते जळगाव रोड  
ता. फुलंब्री जि. छत्रपती संभाजीनगर - 431134  
फोन नं 0240-284333



ईमेल आयडी - ps.vadodbazar@mahapolice.gov.in

जा.क्र.: प्रदुषण/एटीआर/माहीती/ 169/2019/2025- 525 पोलीस ठाणे वडोदबाजार दिनांक 05/06/2025

प्रति,

मा.उपप्रादेशिक अधिकारी,  
महाराष्ट्र प्रदुषण नियंत्रक मंडळ,  
छत्रपती संभाजीनगर

संदर्भ:- MPCB/SRO/CSN/952/2025 DATE 11/04/2025

विषय:- पोलीस ठाणे वडोदबाजार येथे दाखल गु.र.नं 169/2019 बाबत

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महोदय,

सविनय सादर आहे की, पोलीस ठाणे वडोदबाजार येथे दिनांक 22/07/2019 रोजी फिर्यादी नामे ग्रंथना ग्यानुबा जाधव वय 65 वर्ष व्यवसाय शेती रा.पाथरी ता.फुलंब्री यांनी पाथरी शेतशिवार गट नं 144 मध्ये मध्या आरोंपा यांनी शेतात रासायनिक द्रव्य टाकल्याने फिर्यादी व आजुबाजुचे शेतकऱ्याचे शेतातील विहीरोतोल गण दुषित झाल्याने आणि ते पाणी नकळत फिर्यादी व इतर शेतकरी यांनी पिल्याने त्यांना शारिरीक त्रास झाला नमः फिर्यादी व आजुबाजुचे शेतकऱ्याचे व त्यांचे पाळीव प्राण्याचे जिवीतास धोका निर्माण झाल अशा आशयाचे तक्रारी पांत्नाम ठाणे वडोदबाजार येथे दिली आहे.

सदर तक्रारी वरून आरोपी नामे 1)व्दारकादास यशवंत पाथ्रीकर 2) योगेश उत्तमराव पाथ्रीकर 3) वऱ्दरकादाम पाथ्रीकर सर्व रा.पाथरी ता.फुलंब्री जि.छत्रपती संभाजी नगर यांचे विरोधात पोलीस ठाणे वडोदबाजार गु.र.नं 169/2019 कलम 277,278,284,34 भादवि सह कलम 3(1),क (X) 3(2)(V)(VA) अनुसूचित जातो जमाती अत्याचार प्रतिबंधक अधिनियम अन्वये गुन्हा दाखल करण्यात आला आहे.

सदर गुन्ह्यात उपाविभागीय पोलीस अधिकारी उपाविभाग छत्रपती संभाजीनगर ग्रामिण यांनी तपास करून नमुद आरोपीविरुद्ध मा.न्यायालयात स्पेशल केस नं 206/2021 दिनांक 12/07/2021 अन्वये दांषागोः मा.न्यायालयात सादर केले असुन सदर प्रकरण सदरस्थितीत न्यायधिन असुन सदर प्रकरणाची पुढील सुनावना तारिख ही 18/08/2025 अशी आहे.

11/06/25

उ.प्रा.आ.दि.

स.स.न.

09.08.2025

सहायक पोलीस निरीक्षक

पोलीस ठाणे वडोदबाजार

(सुनिल श.इंगळे)

सहाय्यक पोलीस निरीक्षक,  
पोलीस ठाणे वडोदबाजार

 Outlook

OA. no. 03 of 2023 (WZ), Sandipn Jadhav Vs The State of Maharashtra & Ors. reg...

From SRO Chhatrapati Sambhaji Nagar <srochhatrapatisambhajinagar1@mpcb.gov.in>

Date Wed 09-07-2025 12:10

To nishchal.cpcp@nic.in <nishchal.cpcp@nic.in>; Sushil Rathod <srohq7@mpcb.gov.in>

1 attachment (704 KB)  
6832 HRC.pdf;

Sir,

Pls find attached herewith the report received from Police Inspector, Vadod Bazaar Police Station, Tq. Phulambri, Dist. Chhatra. Sambhajinagr & representation from Farmers, Pathri, Tq. Phulambri, Dist. Chhatra. Sambhajinagar for information & further needful in the matter OA. no. 03 of 2023 (WZ), Sandipn Jadhav Vs The State of Maharashtra & Ors .

Thanks & Regards,

**Achyut S. Nandvate,**  
**Sub-Regional Officer,**  
**Maharashtra Pollution Control Board,**  
**Chhatrapati Sambhajinagar.**



"SAVE PAPER"-THINK BEFORE YOU PRINT!

POWER BEHIND ENVIRONMENT...M.P.C.B.

From: NISHCHAL C <nishchal.cpcp@nic.in>

Sent: 09 July 2025 11:31

To: SRO Chhatrapati Sambhaji Nagar <srochhatrapatisambhajinagar1@mpcb.gov.in>; Sushil Rathod <srohq7@mpcb.gov.in>

Cc: RO Chhatrapati Sambhaji Nagar <rochhatrapatisambhajinagar@mpcb.gov.in>; JD Water <jdwater@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>

Subject: Clarification Report of the Joint Committee in OA. no. 03 of 2023 (WZ), Sandipn Jadhav Vs The State of Maharashtra & Ors.

Sir,

This has reference to the trailing email communication and Hon'ble NGT order dated 16/04/2025 in the matter in OA. no. 03 of 2023 (WZ), Sandipn Jadhav Vs The State of Maharashtra & Ors.

In compliance to the aforesaid Hon'ble NGT order, clarification report of the joint committee is prepared and copy of the duly signed report is attached herewith along with Annexures for kind needful. Further, it is requested to kindly get the concurrence and signature of committee members and make suitable arrangements to file the duly signed copy of the final joint committee report to the Hon'ble NGT (WZ), under intimation to this office. Also, requested to send the final copy of the joint committee report filed to the Hon'ble NGT, to all the committee members for reference & record. The matter is listed on 06/08/2025.

Regards,

निश्चल सी. / Nishchal C.

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय - पुणे, महाराष्ट्र

Central Pollution Control Board, Regional Directorate - Pune, Maharashtra

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

Mob: +91 97220 17220

--- On Fri, 27 Jun 2025 18:12:53 +0530 **SRO Chhatrapati Sambhaji Nagar**  
<[srochhatrapatisambhajinagar1@mpcb.gov.in](mailto:srochhatrapatisambhajinagar1@mpcb.gov.in)> wrote ---

Please find trailing mail from HQ about submission of clarification about Jt committee report in respect of order in OA no 53/2023.

It has instructed by legal wing to expediate matter on priority

( A. S. Nandvate)

Sub Regional Officer

Chhatrapati Sambhaji Nagar

----- Forwarded message -----

From: Smita Madhav Khatavkar <[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>

Date: 27-Jun-2025 16:13

Subject: Fw: order in OA no 53/2023

To: RO Chhatrapati Sambhaji Nagar <[rochhatrapatisambhajinagar@mpcb.gov.in](mailto:rochhatrapatisambhajinagar@mpcb.gov.in)>, SRO

Chhatrapati Sambhaji Nagar <[srochhatrapatisambhajinagar1@mpcb.gov.in](mailto:srochhatrapatisambhajinagar1@mpcb.gov.in)>

Cc: JD Water <[jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)>, "Adv. Vilas Jadhav" <[vilasajadhav@gmail.com](mailto:vilasajadhav@gmail.com)>

**NGT Order dated 16.4.2025/Time Bound**

Pl find enclosed a copy of Hon'ble NGT order dated 16.4.2025 in OA No 3 of 2023 with OA No 79 of 2023 and 53 of 2023 whereby the Tribunal has granted last opportunity to file clarification of Joint Committee within 15 days. In this regard, you are requested to submit clarification of joint committee in the matter on priority since 15 days' time has been already expired. Pl treat this most urgent. The matter is fixed for hearing on 6.8.2025.

**Thanks & Regards,**

**(Smita Madhav Khatavkar)**

**Law Officer,**

**Maharashtra Pollution Control Board, Mumbai**

**J** "SAVE PAPER"-THINK BEFORE YOU PRINT!  
POWER BEHIND ENVIRONMENT...M.P.C.B."

---

**From:** Policy & Law Division 2 <[pnlsection2@mpcb.gov.in](mailto:pnlsection2@mpcb.gov.in)>  
**Sent:** Friday, June 27, 2025 3:37 PM  
**To:** Smita Madhav Khatavkar <[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>  
**Subject:** order in OA no 53/2023

Pls find encl the above order in oa no. 53 / 2023 for information.

(Akshaya Nikale)  
LR



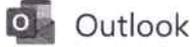
**International Year  
of Cooperatives**  
**2025**  
**Cooperatives Build  
a Better World**



**SANCHAR SAATHI  
MOBILE APP**



[www.mipr.mah.gov.in](http://www.mipr.mah.gov.in)



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**Joint Committee Report Clarification**

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From SRO Nagpur 2 <sronagpur2@mpcb.gov.in>

Date Fri 01-08-2025 11:58

To SRO Chhatrapati Sambhaji Nagar <rochhatrapatisambhajinagar1@mpcb.gov.in>

Cc RO Chhatrapati Sambhaji Nagar <rochhatrapatisambhajinagar@mpcb.gov.in>; nishchal.cpcb@nic.in  
<nishchal.cpcb@nic.in>

2 attachments (2 MB)

Joint Committee Report Copy.pdf; Annexures.pdf;

Sir,

Please find attached herewith signed copy of Joint Committee Report.

**Thanks & Regards,**

**Sushilkumar Rathod  
Sub-Regional Officer,  
Maharashtra Pollution Control Board,  
Nagpur-2.**



**"SAVE PAPER"-THINK BEFORE YOU PRINT!**

**POWER BEHIND ENVIRONMENT...M.P.C.B.**

**CLARIFICATION REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 05/02/2025 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 03/2023 (WZ), SANDIP S/O SHESHRAO JADHAV VS THE STATE OF MAHARASHTRA & ORS.**

**1.0 Background**

Grievance in the Original Application No. 03 of 2023 (WZ), titled Sandip S/o Sheshrao Jadhav vs The State of Maharashtra & Ors. as per order dated 23/01/2023 of the Hon'ble NGT is about disposal of spent wash by respondent no. 5 i.e. M/s Radico NV Distilleries Maharashtra Ltd., on the Gat no. 144, which belongs to respondent no. 6 i.e. Mitra Sadhana Shikshan Prasarak Mandal as well as Foster Development Trust. It is alleged that respondent no. 5 based on the mutual agreement with respondent no. 6 had disposed spent wash through app. 1,000 no. of tankers on the Gat no. 144 during January, 2018 to June, 2018. As a result, the standing crop present in the surrounding agricultural land(s) of the applicant at Gat no. 123 was affected due to spread of spent wash, which had overflowed from the adjoining Gat no. 144. It is also alleged that due such excessive quantity of disposal of spent wash, the nearby bore wells were too contaminated and subsequent death of domestic animals due to consumption such contaminated bore well water.

In compliance to the aforesaid Hon'ble NGT order dated 23/01/2023, the joint committee had submitted its report to the Hon'ble NGT on 30/08/2023. Thereafter, the matter was heard from time to time before the Hon'ble NGT, without any specific directions to the joint committee. Hon'ble NGT directed vide order dated 05/02/2025 (copy of the Hon'ble NGT order, dated 05/02/2025 is given at Annexure-1) and relevant order is reproduced as below:

*"...3. So, these recommendations appear to be contradictory in view of the conclusions cited above in para 6.0 (ii). We need a clarification in this regard to be submitted by the Joint Committee within two weeks from the date of uploading of this order so that we can adjudicate this report and thereafter, proceed with the final arguments..."*

## **2.0 Approach and Findings of the Joint committee**

The nodal agency of the joint committee i.e. Maharashtra Pollution Control Board (hereinafter referred to as the "MPCB") communicated the order of the Hon'ble NGT dated 05/02/2025 to joint committee members on 04/04/2025 for compliance of the aforesaid Hon'ble NGT order. The nodal agency convened a VC meeting on 09/04/2025 to discuss about the way forward and compliance of the aforesaid Hon'ble NGT order.

During the joint committee meeting, it is deliberated about the operative directions issued by the Hon'ble NGT i.e. w.r.t. submission of clarification on levying of environmental compensation of Rs. 27,75,000/- on the Respondent no. 5 i.e. M/s Radico NV Distilleries Maharashtra Ltd., MIDC Area Shendra, Aurangabad for alleged discharge/disposal of spent wash/spent wash sludge on the Gat no. 144, which belongs to the respondent no. 6 i.e. Mitra Sadhana Shikshan Prasarak Mandal, Pathri and Foster Development Trust, Aurangabad and subsequent contamination of ground water in the surrounding agricultural lands of the Applicant(s).

After due deliberation and consideration of various facts on record which were made available and submitted by MPCB to the joint committee during its visit carried-out in 16/03/2023 in compliance to the previous order of the Hon'ble NGT dated 23/01/2023 and during the present VC meeting convened in compliance to the Hon'ble NGT order dated 05/02/2025, following observations & findings are given below:

- i. The joint committee carried-out inspection cum monitoring of the alleged area(s) as mentioned in the Hon'ble NGT order dated 23/01/2023 on 16/03/2023 in compliance to the aforesaid Hon'ble NGT order. During joint committee visit on 16/03/2023, there was no visual evidences of spread of spent wash/spent wash sludge on alleged agricultural land(s), as the alleged incidence of disposal of spent wash/spent wash sludge had occurred during January, 2018 to June, 2018 i.e. the alleged incidence of disposal of spent wash/spent wash sludge had occurred five years before the joint committee visit.

- ii. One of the operative directions issued by the Hon'ble NGT vide its order dated 23/01/2023 to the joint committee is to submit a report and assess the compensation. Accordingly, based on the various facts on record which were made available and submitted by MPCB to the joint committee during its visit carried-out in 16/03/2023, and as so to levy the environmental compensation for alleged disposal of spent wash/spent wash sludge on the alleged agricultural land(s), the joint committee relied up on the Show Cause Notice vide dated 11/09/2018 issued by the MPCB to the Respondent no. 5 Respondent no. 5 i.e. M/s Radico NV Distilleries Maharashtra Ltd., MIDC Area Shendra, Aurangabad industry for violating the consent conditions. Copy of the Show Cause Notice, dated 11/09/2018 issued by the MPCB is given at **Annexure-2** and relevant extract of the aforesaid Show Cause Notice, dated 11/09/2018 is reproduced as below:
- "... the Sub-Regional Officer of the Board at Aurangabad vide above reference (4) reported that the spent wash/spent sludge generated from your unit was found disposed through tankers in the farm located at Gat no. 144, Village Pathri, Tal. Phulambri, Dist. Aurangabad..."*
- "...The water of the well located in Gat No. 144 and Gat No. 123 found slightly brownish in colour, which clearly indicated that you have disposed the spent wash/spent sludge outside the factory premises thereby violation of consent conditions..."*
- iii. Thereafter, MPCB issued directions u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention & Control of Pollution) Act, 1981 vide dated 21/10/2018 to shift the contaminated soil from Gat no. 144 to the composting facility of the industry, to ensure remedial measures, steps to improve the water quality and to submit action taken report along with bank guarantee of Rs, 5,00,000/- to ensure the compliance of aforesaid directions dated 21/10/2018. Copy of the Directions, dated 25/10/2018 issued by the MPCB is given at **Annexure-3**.
- iv. In compliance to the aforesaid Show Cause Notice and Directions, the Respondent no. 5 i.e. M/s Radico NV Distilleries Maharashtra Ltd., MIDC

Area Shendra, Aurangabad submitted reply vide dated 21/09/2018 & 29/10/2018 to MPCB, wherein, it is observed that the Respondent no. 5 has denied its involvement w.r.t. alleged disposal of spent wash/spent wash sludge on the aforesaid agricultural land(s). However, the Respondent no. 5 had mentioned that they shall comply with the Directions issued by MPCB and also mentioned that under corporate social responsibility (CSR) they already started lifting contaminated soil to its facility for treatment in compliance to the Directions issued dated 21/10/2018 and along with other submissions. Copy of the reply submitted by the Respondent no. 5, dated 21/09/2018 & 29/10/2018 to the MPCB is given at Annexure-4 & 5.

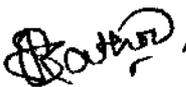
- v. In view of the above Show Cause Notice & Directions issued by MPCB and cognizance of the said Show Cause Notice & Directions by the Respondent no. 5 i.e. M/s Radico NV Distilleries Maharashtra Ltd., MIDC Area Shendra, Aurangabad and subsequent reply submitted by the said Respondent no. 5 to the MPCB, the joint committee opined that the Respondent no. 5 i.e. M/s Radico NV Distilleries Maharashtra Ltd., MIDC Area Shendra, Aurangabad is allegedly involved in the accidental discharge/disposal of spent wash/spent wash sludge on the Gat no. 144, which belongs to the respondent no. 6 i.e. Mitra Sadhana Shikshan Prasarak Mandal, Pathri and Foster Development Trust, Aurangabad. However, since the incidence had occurred five years prior to the joint committee's visit and the records available with MPCB doesn't provide any concrete evidence regarding who has disposed the spent wash/spent wash sludge, the joint committee couldn't conclusively conclude on the same. Whereas, based on the various facts & records which were made available and submitted by MPCB i.e. nodal agency, the joint committee opined & made an attempt to calculate the environmental compensation. Further, the establishment of disposal of spent wash/spent wash sludge on the alleged agricultural land(s) is under investigation by the concerned Police Dept. of the area under reference.

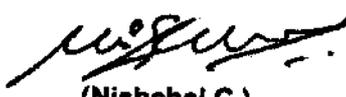
In view of the above, the joint committee had made an attempt to assess the environmental compensation using the formula prescribed in the CPCB report titled "Report of the CPCB In-house Committee on Methodology for Assessing

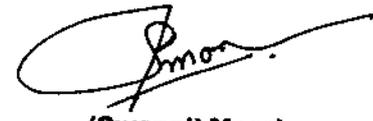
Environmental Compensation and Action Plan to Utilize the Fund". Accordingly, assessed the environmental compensation of Rs. 27,75,000/- as damages for accidental discharge/disposal of spent wash/spent wash sludge on the alleged agricultural land(s). Further, the joint committee had already prayed that the aforesaid environmental compensation as deemed fit by the Hon'ble NGT, may be considered and levied on the defaulter.

Further, to establish the status of ownership of the alleged tanker and the person(s) responsible/involved in the discharge/disposal of spent wash/spent wash sludge on the alleged agricultural land(s), the nodal agency in the VC meeting held on 09/04/2025 has submitted that they shall follow-up and seek an investigation report from the concerned Police Station and shall be filing a separate affidavit to the Hon'ble NGT in this regard.

In this regard, the joint committee humbly prays that a suitable decision may be taken by the Hon'ble NGT in the present Original Application w.r.t. levying of aforesaid environmental compensation as damages for accidental discharge/disposal of spent wash/spent wash sludge on the alleged agricultural land(s).

  
(Sushil Rathod)  
Sub Regional Officer,  
MPCB

  
(Nishchal C.)  
Scientist 'E', CPCB,  
RD-Pune

  
(Swapnil More)  
SDM, as representative of  
District Collector

\*\*\*\*\*

**Annexure-1**

Item No.11, 12 &amp;13

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**ORIGINAL APPLICATION NO.03 OF 2023 (WZ)**

Sandip Sheshrao Jadhav

... **Applicant****Versus**

The State of Maharashtra &amp; Ors.

... **Respondents****WITH****ORIGINAL APPLICATION NO.79 OF 2023 (WZ)**

Dr. Pramod s/o Eknathrao Jadhav &amp; Ors.

... **Applicants****Versus**

The State of Maharashtra &amp; Ors.

... **Respondents****AND****ORIGINAL APPLICATION NO.53 OF 2023 (WZ)**

Sanjay Khandu Navgire &amp; Ors.

... **Applicants****Versus**

The State of Maharashtra &amp; Ors.

... **Respondents**

Date of Hearing : 05.02.2025

**CORAM : HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicants : Mr. Asim Sarode, Advocate in all O.As.

Respondents : Mr. Vilas Jadhav, Advocate for R-3/MPCB  
Ms. Anuradha Mantri, Advocate for R-4  
Mr. R.B. Mahabal, Advocate for R-5  
Mr. Prabhakar K. Joshi, Advocate for R7 to R-15 and R-21 in

**ORDER**

1. Today, these matters are listed for final hearing. Mr. Asim Sarode, learned counsel for the applicants, has appeared and states that the Joint Committee in para 7.0 under the head 'Recommendations' in sub-clause (i), it is recorded that an amount of Rs.27,75,000/- may be considered as Environmental Damage Compensation (EDC) to be levied from M/s Radico NV Distilleries Maharashtra Ltd., MIDC Area, Shendra, Aurangabad – respondent No.5 and in sub-clause (iii) of the same, it is mentioned that concentration of BOD & COD of the ground water samples at Gat nos.143, 141 and 123 has showed increasing trend and thereafter, recommendation is made that there is need to carry out detailed study of time-bound action plan to contain further impact, if any. Further it is recommended that a detailed study in this regard may be directed to be conducted by the institutes like Mahatma Phule Krishi Vidyapeeth, Rahuri/major Government Engineering Colleges/Institutes to prepare Detailed Project Report (DPR) for remediation of the contaminated ground water at aforesaid three Gat numbers. In view of these recommendations, learned counsel submits that there is clear evidence that three survey numbers belonging to the applicants are found to be contaminated as BOD and COD had shown increased trend. Therefore, this study, which is directed to be carried out, is not ordered by this Tribunal for determination of the extent of the damage caused to the said land and also for preparing a plan for taking remedial measures so that no further damage happens to the said land. He also states that this recommendation at sub-clause (i) of Para 7.0 also states that an amount of Rs.27,75,000/-, by way of EDC, should be levied against respondent No.5, but in that regard learned counsel Mr. Saurabh Kulkarni appearing for

states that the said industry is located about 47 kms. away from the place/village Pathri where these lands are stated to be located. So, there is no remotest possibility where the spent wash was accidentally flowing could cause any damage to their lands. Learned counsel has also provided colour photograph of the location of the village as well as that of the industry, which is taken on record. Copy of the same shall be provided to the learned counsel for other parties within two days.

3. We find that till now, the Joint Committee report has not been adjudicated by this Tribunal and parties/respondents have stressed that the Joint Committee report be adjudicated first before proceeding for final arguments in this case. We accept the request and after having read the report of the Joint Committee, we find that in the recommendations made by the Joint Committee in para 6.0, sub-clause (ii), it is clearly stated that the Joint Committee, during its visit, saw no visual evidence of spread of spent wash/spent wash sludge on the agricultural land under reference during the period from January, 2018 to June, 2018. Total 8 no. of ground water samples from the dug well and 4 nos. of soil samples were collected in coordination with Taluka Agricultural Officer in the area under reference. The Joint Committee also collected reference ground water sample from the dug well and soil sample from the area outside the impact area. All the aforesaid samples of ground water from the dug wells and soil from the agricultural lands were collected at the locations as suggested by and in presence of the applicant as well as respondent No.6. Despite these observations in the above para, the recommendation is made for levying an amount of Rs.27,75,000/- towards EDC from respondent No.5 for damage caused by spent wash at Gat No.144 belonging to respondent No.6 and it is recorded in para 7.0 sub-clause (iii) of the Joint Committee report that

Committee within two weeks from the date of uploading of this order so that we can adjudicate this report and thereafter, proceed with the final arguments.

4. We direct that along with a copy of previous Joint Committee report and other relevant documents to be provided by the MPCB (nodal agency) to the Joint Committee for carrying out this order.

5. Put up these matters for next consideration on 16.04.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

February 05, 2025  
ORIGINAL APPLICATION NOs.03/2023(WZ),  
79/2023 (WZ) AND 53/2023 (WZ)  
npj

ANNEXURE 'C'Annexure-2

MAHARA

RA POLLUTION CONTROL BOARD

MINS. PREPOLL

Tel : (0240)2473462/63  
Fax : (0240) 2473461Regional Office :  
Paryavaran Bhavan, Plot No. A-4/1, MIDC,  
Chikhalthana, Behind Deink Lokpata, Near  
Seth Nandlal Dhoot Hospital,  
Jalna Road, Aurangabad - 431210By FAX/RRPAD / HAND DELIVERY:  
MPCB/MROA/SCN/1311 /2018

Date :- 11/09/2018

To,  
M/s. Radico NV Distilleries Maharashtra Ltd.,  
Plot No. D-192 to D-195, MIDC Area, Shendra,  
Dist: Aurangabad.Sub :- Show Cause Notice for non-compliance of Consent conditions.

- Ref:- 1) Consent to Operate granted by the Board.  
2) News appeared in the newspaper dated 31/08/2018 regarding pollution problem due to your unit at village Pathri, Tq. Phulambri, Dist: Aurangabad.  
3) Visit of Board Officer to the site of your unit on 31/08/2018  
4) Proposal submitted by Sub-Regional Officer, MPCB, Aurangabad vide letter dated 04/09/2018.

WHEREAS, it is obligatory on your part to comply with the conditions of the Consent to Operate granted by the Board to your unit under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area

AND WHEREAS, the Board Officers visited the site of your unit on 31/08/2018 and investigated the news appeared in the newspaper vide above reference (2). AND WHEREAS, the Sub-Regional Officer of the Board at Aurangabad vide above reference (4) reported that the spent wash / spent sludge generated from your unit was found disposed through tankers in the farm located at Gat No. 144, Village Pathri, Tq. Phulambri, Dist: Aurangabad.

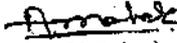
AND WHEREAS, water in the wells located at Gat No. 144 as well as in the surrounding area was getting contaminated due to the percolation of spent wash/spent sludge from Gat No. 144 after rains only. The water of the well located in Gat No. 144 and Gat No. 123 found slightly brownish in colour, which clearly indicated that you have disposed the spent wash/spent sludge outside the factory premises thereby violation of consent conditions.

..2..

: 2 :

Thus, you are not serious about the pollution control and contravening the provisions of various enactments and also damaging the surrounding environment knowingly and willfully.

AND NOW, THEREFORE, you are hereby called upon to Show Cause as to why necessary legal action shall not be initiated against you for the above lacunas. Your reply, if any shall reach this office within a period of seven days from the date of receipt of this notice. Failing which, the Board will have no any other option than to initiate necessary legal action under the provisions of the above said enactments against you which may please be noted.



(A.D. Mohekar)  
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow-up.  
Copy to Master File, MPCB, Aurangabad.

# MAHARASHTRA POLLUTION

Category: PREPOLL

Tel. (0240)2473462/63  
Fax (0240)2473461



By FAX/DPAD / HAND DELIVERY:  
MPCB/ROA/DIR/1612- /2018.

To,

M/s. Radico NV Distilleries Maharashtra Ltd.,  
Plot No. D-192 to 195, MIDC Area, Sheodra,  
Dist: Aurangabad.

## ANNEXURE 'D' CONTROL BOARD

Regional Office :  
Aryavaran Bhavan, Plot No. A-4/1, MIDC,  
Nikalihana, Behind Dalvik Lokpatri, Near  
Dr. Nandlal Dhoot Hospital,  
Main Road, Aurangabad - 431210

Date: 25/10/2018.

Annexure-3

Sub :- Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:- 1) Consent to Operate granted by the Board dated 08/01/2016.  
2) Show Cause Notice issued by this office vide letter No. MPCB/ROA/SCN/1311/2018 dated 11/09/2018.  
3) Visit of Board Officer to your unit on 25/10/2018.

WHEREAS, it is obligatory on your part to comply with the conditions of Consent to Operate granted by the Board to your unit under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, based on the proposal submitted by Sub-Regional Officer, MPCB, Aurangabad vide letter dated 04/09/2018 with respect to the news appeared in the newspaper about disposal of spent wash/judge at Gat No. 144, Village Pathri, Tq. Phulambri, Dist: Aurangabad; this office has issued a Show Cause Notice to your industry vide above reference (2) AND WHEREAS, for the verification of reply submitted to the Show Cause Notice issued by this office, the Board Officers visited the said site again on 25/10/2018 located at Gat No. 144, Village Pathri, Tq. Phulambri, Dist: Aurangabad and reported that the water of the wells located in the area was having slightly yellowish colour and traces of soil contamination were also noticed.

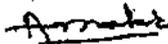
NOW, THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Anil Dnyandeo Mohekar, the Regional Officer of the Board at Aurangabad, hereby issue directions as under -

- 1) You shall shift the contaminated soil (in the farm) located at Gat No. 144, vill. Pathri, Tal. Phulambri, Dist. Aurangabad to your existing Bio-composting Plant located at Gat No. 312, Mauje Takli (Mali), Tal. Aurangabad, Dist. Aurangabad for scientific treatment within a week period without fail.

: 2 :

- 2] You shall submit the report to this office regarding shifting of contaminated soil on daily basis from Gat No. 144, vill. Pathri, Tal. Phulambri, Dist. Aurangabad to your existing Bio-composting Plant located at Gat No. 312, Manje Takli (Mali), Tal. Aurangabad, Dist. Aurangabad, simultaneously you shall also take remedial measures for the area during shifting of contaminated soil.
- 3] From the analysis results of well water samples adjacent to the soil contaminated area collected on 31/08/2018, it is seen that the parameters like BOD, TDS, Calcium, Magnesium, Total alkalinity are exceeding in some of the wells for which you shall take immediate steps to improve the well water quality and report to this office accordingly.
- 4] You shall submit the details of spent wash generation and its disposal to your Bio-composting facility to Sub Regional Office, Maharashtra Pollution Control Board, Aurangabad with a copy to this office on monthly basis.
- 5] You shall comply the conditions stipulated in consent to operate granted to your industry by Board Office vide above reference (1) as well as Environment Clearance issued by MoEF dated 25.06.2015.
- 6] You shall submit the Bank Guarantee Rs. 5,00,000/- (Rupees Five Lakh Only) within a period of fifteen days to be drawn in favour of Regional Officer, Maharashtra Pollution Control Board, Aurangabad which shall be valid for period of one year towards ensuring compliance of these directions.

In case, you fail to comply with the above directions, the Board will have no other option than to issue appropriate final Directions with disconnection of electricity and water supply of your unit, which may please be noted.

  
(A.D. Mehekar)  
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.

Copy to :

1. The Sub-Regional Officer, MPCB, Aurangabad for information and necessary follow-up action.

Copy to Master File, MPCB, Aurangabad.

Annexure-4

RNVDMML/ETP /156

To,  
The Regional Officer  
MPCB  
Aurangabad (Mah.)

Dated - 21-09-2018

Sub: Show Cause Notice  
Ref: Your letter no -MPCB/ROA/SCN/JS11 Dated - 11-09-2018

Sir,

This is with reference to your above mentioned letter which was received on 17/09/2018; we would like to inform you that, as alleged in the letter, we never disposed any effluent outside the factory premises, since we have ample facilities to treat the effluent as per norms and we strictly following the conditions of consent for zero liquid discharge norms.

In reference to the Show Cause Notice (Ref -2), doubts expressed by various complainants and we had also enquired about the allegations put on us. While enquiring with the owner of the land (Mr. Dwarkabheu .Y.Pathariker) Gut No.144 of Village Pathri, Taluka Phulambari, we came to know that he has applied press mud for treating his murum land to make it cultivable.

The land owner of the Gut.No.144, Mr.Dwarkadas Yashwantrao Pathriker has told that he has not taken anything from our factory. He has put press mud from outside and possibly the leachate of that material may have gone to the well of other farmers, which he has communicated to us in writing as well.

As alleged by you we deny disposing of any effluent at Gut No.144 of Pathri village, as we are strictly following the condition of the Consent. We cannot be held responsible for any such activity done by him/farmer.

For your information we have purchased about 41232 MT of press mud from different sugar-mills and after composting process about 32500 MT of bio compost was made. About 70000 m3 of effluent was consumed. About 62000 m3 of effluent was generated from out let of Multiple Effect Evaporator and about 8000 m3 of rain water was also collected in lagoon. Sludges from digester, decantation of raw spent wash and that of Process Condensate Treatment Plant has been used in bio composting.



**Radico NV Distilleries Maharashtra Ltd.**  
(Formerly : Shekhar Bairaje Sugars Ltd.)

Works & Regd. Office : D-102 to D-105, MIDC Shendra Five Star Industrial Area, Aurangabad, Maharashtra  
Tel: (0240) 2622048, Fax : (0240) 2622050.  
CIN No. U15429MH2000PLC19326B



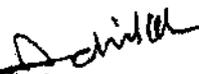
Condensate generated from evaporation, cooling tower blow down, regeneration water of DM plant & Softener is treated in Process Condensate Treatment Plant and recycle back in cooling tower and in process.

We are strictly maintaining Zero Liquid Discharge (ZLD) which your officials have observed many times during their visit to our plant.

We ensure you that we will continue to strictly follow the Consent conditions in future also.

With the above, considering our non-involvement in the disposal of effluent at Pathari village, we request you not to take any action against our company.

Regards  
For Radico NV Distilleries Maharashtra Ltd.

  
Authorised Signatory

C.C.- SRO-1 (Aurangabad)

181031-FB-0096

Annexure-5

RNVDM/ETP/175

Date - 29/10/2018

To,

Regional Officer

Maharashtra Pollution Control Board

Aurangabad (MH)

Sub: Direction under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981,

Ref: Your letter No. MPCB/RO/A/DIR/1612/2018 dated 25/10/18 and our letter dated 21/09/18

Dear Sir,

This is in reference to your above mentioned letter and our reply given on 21/09/18, where we had already denied for the disposal of any effluent on Gut No 144. We once again bring to your notice that we have not disposed any effluent in Gut No 144, Village Pathri, Tq Phulambri. This was verified in writing by the owner of Gut no 144 Mr Dawarkadas Pathrikar that he has not taken any thing from our factory and he has no issue with our company. The copy of the letter is enclosed for your reference. Hence there is no question of contamination of soil and slight yellowish colour in nearby wells due to our effluent/ fault.

However we are very much concern about the environment and already under taken so many activities under Corporate Social Responsibility (CSR), we will help the farmer for lifting so called contaminated soil and also in treatment of well water, as directed by you.

Being you are the authority, your directions shall be honoured and shall be complied by us. The point wise reply of your direction is as under

- 1- We have already started lifting the so called contaminated soil and shifting the same at our Takali site. This work will completed in another 2-3 days.
- 2- We have shifted one truck on 27 Oct and on 28 Oct we had shifted 5 Number of trucks Material.
- 3- Treatment of well will start from today.
- 4- We will submit this report in first week of every month.
- 5- We are strictly following the consent and EC conditions.
- 6- Since we are not in the fault, however we shall be submitting Bank Guarantee of Rs 5 lacs within fifteen days.

SROA  
Am  
30-10

**Radco NV Distilleries Maharashtra Ltd.**

(Formerly : Shekarl Balraja Sugars Ltd.)

Works &amp; Regd. Office : D-192 to D-195, MIDC Shendra Five Star Industrial Area, Aurangabad - 431201.

Tel.: (0240) 2822046, Fax: (0240) 2822050.

CIN No. U15429MH2000PLC193208

We are strictly following the directions given by Board from time to time and maintaining best practises of 3R (reduce, recycle and reuse). Our spent wash generation is only 7.8 KL/KL of alcohol production which is very less in comparing to other industries. Bio gas generation is 55-60 m<sup>3</sup>/ m<sup>3</sup> of spent wash, which is highest in Maharashtra. After Multiple Effect Evaporator our effluent remains only 1.4 lt/lt of alcohol production, which is finally used for bio composting under covered shed.

Fresh water consumption is only 7 m<sup>3</sup>/m<sup>3</sup> of alcohol production against industry norm of 12 m<sup>3</sup>/m<sup>3</sup>. This happened because of 3R practises maintained by us.

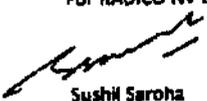
We are strictly following Zero Liquid Discharge conditions all the time, which was verified by Board officers time to time.

The land owner of Gut.No.144, has already declared that he has not taken any material from us and he has used press mud purchased from Sugar Factory through Agent. Letter to that effect is given to us by Land owner on 02.09.2018. (Copy is attached).

In view of the above, we request yourself to not to take any action against us.

Regards

For RADICO NV DISTILLERIES MAHARASHTRA LTD.



Sushil Saroha

(Deputy General Manager)

C.C. SRO - 1 Aurangabad -1